

ITEM NO.801
(MENTIONING)

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 12440/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in SAD No. 122/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

PETITIONER(S)

VERSUS

LALIT MOHAN KHOLIYA & ORS.

RESPONDENT(S)

WITH

SLP(C) No. 22270/2024 (XI)

(FOR EXEMPTION FROM FILING O.T. ON IA 186917/2024, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 186919/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 186921/2024, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 210478/2024, FOR EXEMPTION FROM FILING O.T. ON IA 273077/2024, FOR VACATING STAY ON IA 280168/2024)

Date : 07-03-2025 This petition was MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) : Ms. Ruchira Goel, AOR

For Respondent(s) : Mr. Himanshu Shekhar Tripathi, AOR
Mr. Ivan, AOR (Mentioned by)

UPON BEING MENTIONED, the Court made the following
O R D E R

Not to be deleted from the notified date, i.e., 26.03.2025.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
ASSISTANT REGISTRAR